

PHARYANA VIDHAN SABHA

II SESSION

BULLETIN NO. 6

Monday, the 16th March, 2015

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 16th March, 2015 from 2.00 P.M. to 8.38 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	6	-	-	21

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: Nil

II. RAISING THE MATTER REGARDING LEAVE OF ABSENCE

On a suggestion made by Sh. Karan Singh Dalal, M.L.A., the Speaker, with the sense of the House, agreed to and informed that to save the precious time of the House, there is no need to put leave of absence in the House in future.

III. PAPERS LAID ON THE TABLE OF THE HOUSE

The Agriculture Minister laid papers from Sr. No. 1 to 9 on the Table of the House.

IV. RAISING OF VARIOUS MATTERS

When some of the members sought to raise matters of Calling Attention Notices given of by them, the Speaker informed the House that those were either admitted or bracketed or disallowed.

V. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON THE MOTION OF THANKS

Discussion on the Governor's Address was resumed.

Sh. Kuldeep Sharma and Sh. Lalit Nagar, members from the Indian National Congress Party, spoke for 35 and 11 minutes respectively.

Sh. Shyam Singh Rana, Sh. Pawan Saini, Dr. Kamal Gupta, Sh. Ghanshyam Dass and Sh. Mool Chand Sharma, members from the Treasury Benches, spoke for 12, 13, 24, 8 and 10 minutes respectively.

Sh. Kehar Singh a Member from the Indian National Lok Dal, spoke for 11 minutes.

The Chief Minister, by way of reply, spoke for 116 minutes.

The amendment given notice of by Sh. Karan Singh Dalal a member of the Indian National Congress Party was put and lost.

Thereafter the motion-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 9th March, 2015 at 2.00 PM.’”

was put and carried.

VI. PERSONAL EXPLANATIONS

(i) During the course of discussion on the Governor's Address, Sh. Anil Vij, Health Minister made a personal explanation with regard to certain remarks made against him by Sh. Bhupinder Singh Hooda, M.L.A.

(ii) During the course of discussion on the Governor's Address, Sh. Bhupinder Singh Hooda, M.L.A. made a personal explanation with regard to certain remarks made against him by the Chief Minister.

VII. STATEMENT UNDER RULE 64

During the course of discussion on the Governor's Address, the Chief Minister, with the permission of the Hon'ble Speaker, made a statement regarding desecration of a under construction Church by some persons in

village Kaimari in Distt. Hisar under Rule 64 of the Rules of Procedures and Conduct of Business in the Haryana Legislative Assembly,

Sh. Karan Singh Dalal, a member of the Indian National Congress Party and Sh. Ranbir Singh Gangwa, a member of Indian National Lok Dal spoke on this matter.

The Finance Minister also spoke on this matter.

VIII. SECOND REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the Second Report of the Business Advisory Committee as under :-

“The Committee met at 1.30 P.M.. on Monday, the 16th March, 2015 in the Chamber of the Hon’ble Speaker.

The Committee, after some discussion, recommends that the business on 17th, 18th, 19th, 20th, 24th & 25th March, 2015 be transacted by the Sabha as under:-

TUESDAY, THE 17 TH MARCH, 2015 (10.00 A.M.)	1. Questions Hour. 2. Presentation of Budget Estimates for the year 2015-2016.
WEDNESDAY, THE 18 TH MARCH, 2015 (10.00 A.M.) (First Sitting)	1. Questions Hour. 2. Motion under Rule-121. 3. General Discussion on Budget Estimates for the year 2015-2016.
WEDNESDAY, THE 18 TH MARCH, 2015 (2.30 P.M.) (Second Sitting)	1. Presentation of Reports of the Assembly Committees. 2. Resumption of General Discussion on Budget Estimates for the year 2015-2016.
THURSDAY, THE 19 TH MARCH, 2015 (10.00 A.M.)	1. Questions Hour. 2. Non-official Business
FRIDAY, THE 20 TH MARCH, 2015 (10.00 A.M.)	1. Questions Hour. 2. Resumption of General Discussion on Budget Estimates for the year 2015-2016 and Reply by the Finance Minister on Budget Estimates for the year 2015-2016.
SATURDAY, THE 21 ST MARCH, 2015	HOLIDAY.
SUNDAY, THE 22 ND MARCH, 2015	HOLIDAY.
MONDAY, THE 23 RD MARCH, 2015	HOLIDAY.

TUESDAY, THE 24TH MARCH, 2015
(2.00 P.M.)

1. Questions Hour.
2. Discussion and Voting on Demands for Grants on Budget Estimates for the year 2015-2016.

WEDNESDAY, THE 25TH MARCH,
2015
(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule 15 regarding Non-stop sitting.
3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. Presentation of Reports of the Assembly Committees.
6. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Instalment) for the year 2014-2015.
7. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2015-2016.
8. Legislative Business.
9. Any other Business.

The Finance Minister moved –

That this House agrees with the recommendations contained in the Second Report of the Business Advisory Committee.

Sh. Karan Singh Dalal, a member from the Indian National Congress Party, spoke for 1 minute.

Sh. Parminder Singh Dhull, a member from the Indian National Lok Dal, spoke for 3 minutes.

The Finance Minister also spoke on this matter for a while.

The motion was put and carried.

IX. PRESENTATION OF SUPPLEMENTARY ESTIMATES FOR THE YEAR 2014-2015 (SECOND INSTALMENT)

The Finance Minister presented the Supplementary Estimates for the Year 2013-2014 (Second Instalment).

X. PRESENTATION OF REPORT OF ESTIMATES COMMITTEE

Sh. Krishan Lal Panwar, M.L.A. Chairperson, Estimates Committee, presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2014-2015 (Second Instalment).

XI. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2014-2015 (SECOND INSTALMENT).

Discussion and Voting on the Demands for Supplementary Grants.

According to previous practice and in order to save the time of the House, the demands on the order paper (No. 1 to 4, 6 to 11, 13, 15 & 16, 18, 21 & 22, 24, 26 to 30, 33 to 36, 38, 41 to 43 and 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Members were requested to indicate the demand No. on which they wish to raise discussion.

No Member rose to speak.

Demand Nos. 1 to 4 were put together and carried.

Demand Nos. 6 to 11 were put together and carried.

Demand No. 13 was put and carried.

Demand Nos. 15 & 16 were put together and carried.

Demand No. 18 was put and carried.

Demand Nos. 21 & 22 were put together and carried

Demand No. 24 was put and carried.

Demand Nos. 26 to 30 were put together and carried.

Demand Nos. 33 to 36 were put together and carried.

Demand No. 38 was put and carried.

Demand Nos. 41 to 43 were put together and carried.

Demand No. 45 was put and carried.

XII. LEGISLATIVE BUSINESS.

1. The Haryana State Board of Technical Education (Amendment and Validation) Bill, 2015

At 7.41 P.M., the Finance Minister introduced the Haryana State Board of Technical Education (Amendment and Validation) Bill, 2015 and also moved-

That the Haryana State Board of Technical Education (Amendment and Validation) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Clause 3, Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. **The Haryana Value Added Tax (Amendment) Bill, 2015**

At 7.45 P.M., the Finance Minister introduced the Haryana Value Added Tax (Amendment) Bill, 2015 and also moved-

That the Haryana Value Added Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

Sh. Jagbir Singh Malik, a member from the Indian National Congress Party, spoke for a while.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

3. **The Haryana Gauvansh Sanrakshan and Gausamvardhan Bill, 2015**

At 7.48 P.M., the Agriculture Minister introduced the Haryana Gauvansh Sanrakshan and Gausamvardhan Bill, 2015 and also moved-

That the Haryana Gauvansh Sanrakshan and Gausamvardhan Bill be taken into consideration at once.

The motion was put and carried.

The Agriculture Minister spoke for 12 minutes.

Sh. Karan Singh Dalal, a member from the Indian National Congress Party, spoke for 8 minutes.

Sh. Zakir Hussain and Sh. Parminder Singh Dhull, members from the Indian National Lok Dal, spoke for 11 & 2 minutes respectively.

Sh. Krishan Lal Panwar, Sh. Ghanshyam Das and Smt. Prem Lata members from the Treseaury Benches spokes for 1, 2 & 2 minutes respectively and Dr. Kamal Gupta, a member from the Treseaury Benches spokes for a while.

Sh. Rahish Khan, an Independent member, spoke for 1 minute.

The Bill was then considered clause by clause.

Clause 2 and Clause 3, were put one by one, and carried.

Clause 4

The following amendment given Notice of by the Agriculture Minister was read and moved –

“Section 4 (3): The removal of skin and hide from dead cows, other than slaughtered cows, by the authorized contractor shall not be construed as cow slaughter.

Provided that the authorized contractor engaged in removal or transportation of skin and hide from the dead cows, other than slaughtered cows, shall obtain the authorization to this effect from the competent authority.”

The amendment was put and carried.

Clause 4 (3), as amended, was put and carried.

Clause 5, Clause 6, and Clause 7, were put one by one, and carried.

Clause 8

The following amendment given Notice of by the Agriculture Minister was read and moved –

“Section 8: Notwithstanding anything contained in any other law for the time being in force, no person shall directly or indirectly sell, keep, store, transport or offer for sale for cause to be sold beef or beef products except for such medicinal purposes and in such form as may be prescribed.”

The amendment was put and carried.

Clause 8, as amended, was put and carried.

Clause 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 1, the Enacting Formula and the Title, were put one by one, and carried.

The Agriculture Minister moved-

That the Bill, as amended, be passed.

Sh. Balwan Singh Daulatpuria, a member form the Indian National Lok Dal , spoke for 1 minute.

The Finance Minister spoke for a while.

The Agriculture Minister, by way of reply, spoke for 7 minutes and moved-

That the Bill, as amended, be passed.

The motion was put and carried.

Shri Krishan Lal Panwar, a Member from the panel of Chairpersons occupied the Chair from 04.36 P.M. to 05.04 P.M.

The Speaker, with the sense of the House, extended the time of the sitting of the House as under-

- (i) At 6.30 P.M. for 1 hour.
- (ii) At 7.30 P.M. for 30 minutes.
- (iii) At 8.00 P.M. for 20 minutes.
- (iv) At 8.20 P.M. for 20 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday the 17th March, 2015.

CHANDIGARH
the 16th March, 2015.

SECRETARY